

GOVERNMENT OF INDIA  
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

**LOK SABHA**  
**UN-STARRED QUESTION NO.4945**  
TO BE ANSWERED ON 01.04.2022

**CASES OF SEXUAL ABUSE IN JUVENILE HOMES**

4945. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state  
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- (a) whether children kept in various juvenile homes are often subjected to sexual abuse and misconduct;
- (b) if so, the details of such cases reported during each of the last three years, State/UT-wise, and
- (c) the details of action taken against the officers found guilty in this regard, State/UT-wise?

**ANSWER**

MINISTER OF WOMEN AND CHILD DEVELOPMENT  
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (b) : As informed by National Crime Records Bureau (NCRB), the State-wise number of cases registered under the Juvenile Justice (Care and Protection of Children) Act, 2015 (including offences by care takers / in-charge of Juvenile Homes etc., and other offences) for crime against children during the last three years is at Annexure-I.

(c) : The Juvenile Justice (Care and Protection of Children) Act, 2015 is the primary legislation for ensuring the safety, security, dignity and well-being of children. The Act provides for protection of children in need of care and protection and those in conflict with law by catering to their basic needs through care, protection, development, treatment and social re-integration. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. Further, the Protection of Children from Sexual Offences (POCSO) Act, 2012 provides safeguards for children against sexual abuse. The Act defines a child as any person below the age of 18 years. The POCSO Act 2012 provides for establishment of Special Courts for the purpose of ensuring speedy trial. The Act was amended in 2019 to introduce more stringent punishment including death penalty for committing sexual crimes on children, with a view to deter the perpetrators & prevent such crimes against children.

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## ANNEXURE-I

**ANNEXURE REFERRED TO IN REPLY TO PART (A) TO (B) OF LOK SABHA UN-STARRED QUESTION NO.4945 FOR ANSWER ON 01.04.2022 BY SHRI ASHOK MAHADEORAO NETE REGARDING CASES OF SEXUAL ABUSE IN JUVENILE HOMES**

**STATE-WISE NUMBER OF CASES REGISTERED UNDER THE JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015 (INCLUDING OFFENCES BY CARE TAKERS / IN-CHARGE OF JUVENILE HOMES ETC., AND OTHER OFFENCES) FOR CRIME AGAINST CHILDREN DURING THE LAST THREE YEARS**

Sl. No.	State/UT	2018	2019	2020
1	Andhra Pradesh	49	18	15
2	Arunachal Pradesh	1	0	0
3	Assam	60	67	79
4	Bihar	63	18	0
5	Chhattisgarh	4	13	4
6	Goa	1	0	2
7	Gujarat	466	151	146
8	Haryana	96	80	96
9	Himachal Pradesh	12	13	5
10	Jharkhand	8	16	4
11	Karnataka	52	47	41
12	Kerala	281	333	331
13	Madhya Pradesh	29	21	8
14	Maharashtra	88	77	38
15	Manipur	2	2	0
16	Meghalaya	4	5	8
17	Mizoram	8	6	10
18	Nagaland	0	0	0
19	Odisha	23	70	35
20	Punjab	26	28	13
21	Rajasthan	394	596	538
22	Sikkim	4	1	0
23	Tamil Nadu	31	22	52
24	Telangana	159	213	188
25	Tripura	0	0	1
26	Uttar Pradesh	2	4	3
27	Uttarakhand	8	3	5
28	West Bengal	32	39	39
	<b>TOTAL STATE(S)</b>	<b>1903</b>	<b>1843</b>	<b>1661</b>
29	A & N Islands	4	2	1
30	Chandigarh	0	7	6
31	DNH Haveli and DD	4	3	1
32	Delhi UT	118	116	40
33	Jammu & Kashmir	1	2	3
34	Ladakh	-	-	0
35	Lakshadweep	0	0	0
36	Puducherry	0	2	1
	<b>TOTAL UT(S)</b>	<b>127</b>	<b>132</b>	<b>52</b>
	<b>TOTAL (ALL INDIA)</b>	<b>2030</b>	<b>1975</b>	<b>1713</b>

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2018 & 2019

\*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2018 & 2019

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